[Shri C. Subramaniam]

thus maintaining the representative character of the sampling. It cannot be said that the American exporters keep the quality to the barest minimum since against contracts for supply of Grade II, they have also supplied wheat of Grade I. The question of appointing officers of the Government of India for inspection of quality at the loading points in the U.S.A. was fully considered. It was felt that our own inspection arrangements were unnecessary in view of the existing arrangements which had been found to be satisfactory.

8. Foreign matter in PL.-480 foodgrains: The samples of foreign matter brought to our notice so far support the presumption that these have come from the vessels and not from outside. I may also mention that in the United States grain is loaded through automatic weighing loading and machines and these cannot passage of heavy metal parts through The contention that this foreign matter is deliberately inserted by certain crooks appears to bewithout any substance.

13.26 hrs.

RE: RAIDS ON THE

PREMISES OF ORR DIGNUM & CO.

Mr. Speaker: Then we take up further consideration of the....

Shri Daji (Indore): Before we proceed further, I want to seek clarification. Yesterday a very serious question was raised and you were good enough to take the papers and you said that you would give the ruling about Mr. Sachindra Chaudhuri.....

Mr. Speaker: I have read that. Certain doubts have been raised—naturally they do arise—from the statements that were made. Probably some interference was made in the process of proceedings or enquiry that was made. I have asked the Minister that he should make a full statement on all the events that have happened. He should make that statement on Monday. The Finance Minister might be informed that he should make that statement on Monday.

श्री मञ्ज लिमये (मुंगेर): ग्रध्यक्ष महो-दय, जब वह बयान देने वाले हैं तो एक बात ग्राप उनके पास भेज देने की कृपा करें। वह जो दस्तावेज टेबिल पर रखा था.....

ग्रध्यक्ष महोदय: ग्राप जो चीज **चा**हते हैं, वह मुझे लिख दें।

श्री मबु लिस्ये: मैं चाहता था कि सदन को भी पता चल जाय। मैं ज्यादा समय नहीं लंगा।

वह जो दस्तावेज रखा था, उसमें एक बात है। जो सचिव श्री ग्रार० सी० दत्त साहब हैं, उन्होंने एन्फोर्समेन्ट डायरेवटोरेट से मांग की कि वह निम्न बातों की रपट दे—

"The specific provisions of the law under which the searches were conducted to the extent, if any, to which the approval of the Headquarters was obtained....."

इसका अर्थ हुआ कि इस छापे के लिय मंत्रालय की इजाजत ले ली गई है या नहीं। इसका नतीजा यह हुआ कि डा॰ तेजा को वे गिरफ्तार कर सकते थे, लेकिन डर के मारे उन्होंने मामला मंत्रालय के पाम भेजा, जब कि कानून के अनुसार उनका पूरा अधिकार है। इस बात पर भी वे प्रकाश डालें।

13.28 hrs.

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL—contd.

Mr. Speaker: We shall now proceed with the further consideration of the motion for reference of the Representation of the People (Amendment) Bill to a Joint Committee.

Mr. P. K. Deo.

Shri Sezhiyan (Perambalur): I want to make a submission. There is a printing error in the motion that has been circulated. In the last paragraph it has been stated:

"that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 10 members...."

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Mr. Speaker: It ought to be 12. Ι shall get it corrected.

Shri Hari Vishnu Kamath (Hoshangabad): No time is fixed, I think.

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): time may be extended up-3 O'clock. We can take up the Private Members' business at 3 O'Clock.

Mr. Speaker: We may take one hour and thirty minutes. We begin the non-official business at 3 O'Clock.

Shri Hari Vishnu Kamath: Then we go upto 5.30 P.M.

Mr. Speaker: Yes.

13.29 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

Shri P. K. Deo (Kalahandi): Yesterday I was pointing out how the defective election laws enable a minority government to be perpetuated all these years against the will of the people even though at the polls they were rejected by the majority. You must have seen that in every State it was the multiplicity of the parties, the multiplicity of the candidates, that helped the Congress to be returned to power .

Shri Sinhasan Singh (Gorakhpur): What is the time allotted?

Mr. Deputy-Speaker: We have to close the discussion on this before 3 O'Clock.

Shankar Kakkar Gauri Shri (Fatehpur): 1½ hours will not be sufficient for this Bill.

Mr. Deputy-Speaker: It is going to a Joint Committee. Just now the Speaker announced

Shri P. K. Deo: I will take at least half an hour.

Mr. Deputy-Speaker: No; he cannot take half an hour. Then there will not be time for others to speak.

Shri P. K. Deo: It is a misfortunte that so many parties are functioning in this country.

Shri G. S. Pathak: May I inform the House th at 25 copies of the report of the Election Commission have been placed in the Library of the Lok Sabha? I could not get more; otherwise, I would have supplied a greater number. I have reserved a few copies, but a much lesser number, for Rajya Sabha.

Shri Hari Vishnu Kamath: Do better next time.

Shri P. K. Deo: It is a misfortune that so many parties are functioning in this country. The polarisation of parties on the basis of political ideologies has not vet taken place and it is however in the process of evolution. I hope that in course of time there would be proper polarisation because the ideal will be a two-party system or at best a three-party system. As you know, the Congress Party is a hotch-potch of all political ideologies, and people of divergent views have taken shelter under the umbrella of the Congress; and the only uniting factor is the lust for power. There are no two opinions on the fact that every right-thinking man should aim at the proper evolution of a twoparty system or at best a three-party system. And rightly the Election Commission has made that recommendation.

At page 124 of the report, the Election Commission has said in para (i) that:

"If a clear verdict is to obtained from the electorate grouped in single-member constituencies, it is essential that the contest should be limited to a few worthy candidates, and lighthearted participation by individuals who do not have any substantial electoral support must be checked.".

In para h (iii) the Commission has stated that:

"In regard to the unduly large number of independent candidates [Shri P. K. Deo]

it is common knowledge that many of them only stand with a view to striking a bargain with one or the other of the serious candidates and then withdrawing from the contest for a consideration or with a view to splitting the votes of a small section of the people on caste or communal grounds. These are tendencies which militate against fair democratic elections and should be eliminated."

I am sorry to state that this part of the recommendation has not been accepted by Government and they are not going to give effect to it in this I fail to understand why that should be the case. Perhaps, jolly good reason is that the more the multiplicity of candidates and the multiplicity of parties, the more secure is their seat. I beg to submit that if they want that the will of the people should be properly reflected in the composition of this House then they should make laws providing for proportional representation for which purpose a radical change has to be made in the entire system.

Regarding electoral officers. Election Commission has recommended that the chief electoral officer and the deputy chief electoral officer should be full-time men. But our experience is that at the State level, they are part-time officers; probably, they are secretaries or under-secretaries attached to some department and they are entrusted with the election work as part-time job. I beg to submit that they should be independent and they should be properly insulated against all sorts of official or governmental pressure. They should be responsible directly to the Election Commission. I would go one step further and say that these officers should be recruited from the judiciary or if possible they should be sent on delegation from the neighbouring States, for we all know the calibre of the officers at the State level who are entrusted with this election work in spite of the fact that we want free and fair elections.

The Election Commission has further recommended that there should district election officers. Government have accepted this and they are going to have district election officers. know very well the position regarding the district magistrates in the various districts, who act as returning officers for the parliamentary constituencies. To give them more power or to have district election officers amongst them is a very dangerous proposition. I would like to draw the attention of the House to the decision of the learned tribunal in the case of Dandekar vs. R. R. The learned tribunal had remarked in that case as follows:

"Mr. C. M. Nigam, district magistrate of Gonda, who acted as returning officer was instrumental in bringing about the success of Mr. Ram Ratan Gupta by corrupt connivance, and the quid pro quo was his promotion as Commissioner of Faizabad Division in November, 1962, after the election."

Shri Gauri Shankar Kakkar: An appeal is pending in the High Court regarding that

Shri P. K. Deo: That still stands today.

Shri Sinhasan Singh: It has been challenged in the High Court.

Shri P. K. Deo: That still stands today. That does not preclude me from quoting the judgment of the tribunal because it stands today. Although he was previously superseded, in this case . . .

Mr. Deputy-Speaker: The point is that the matter is sub judice.

Shri Sinhasan Singh: An appeal is pending before the High Court, and, therefore, this reference should not be allowed.

Shri P. K. Deo: It cannot be sub judice. It is not a court; the election tribunal is never a court.

Shri Ranga (Chittoor): My hon. friend has already quoted from it. Now let him go ahead with his speech.

Shri Sinhasan Singh: Now, the matter is pending before the High Court.

Shri A. S. Saigal (Janjgir): An appeal is pending before the High Court.

Shri P. K. Deo: That does not matter. This is the judgment of a tribunal only.

I beg to submit that only those officers, who do not depend for their promotions or for any favour, on the executive government should be entrusted with this kind of job.

Coming to Jammu and Kashmir, it is a good thing that henceforward we shall have representatives here from Jammu and Kashmir who will be duly elected, and the procedure of nomination will be put an end to. But at the same time I do not appreciate the argument why there should be two sets of electoral rols for assembly elections and Parliament election for Jammu and Kashmir and not for the rest of the country. So far as Jammu and Kashmir is concerned, they say that the election to the Jammu and Kashmir Assembly is being conducted under the Eepresentation of the people Act of Jammu and Kashmir, in which provision has been made for preparation of electoral rolls in that State on the basis of the test of permanent residence. So, the test of permanent residence is a qualification for a voter in Jammu and Kashmir whereas in the rest of India the criterion is only that of citizenship. I do not know why there should be different criteria for the voters in Jammu and Kashmir and those in the rest of India. So. I would submit that that anomaly should be removed.

Regarding the annual revision of the electoral rolls, I beg to submit that it should be done every year, because every year when a person attains the age of 25 he should have every right to be enrolled as a voter in the electoral rolls. So, I would submit that the recommendation in this regard need not be accepted.

Shri Shinkre (Marmagoa): Does not my hon, friend want a separate or different criterion in the case of Jammu and Kashmir where the situation is unstable and uncertain and there is an influx of new people all the time?

Shri P. K. Deo: My hon. friend need not take away my time.

Regarding corrupt practices, I beg to submit that I quite agree that the penalty for carrying voters by conveyance should be more rigorous and should be made cognizable. But I beg to submit that the biggest culprit in this regard is Government. The latelamented Prime Minister Shri Lal Bahadur Shastri had promised that all the Block jeeps would be withdrawn. But this has not been done. We know that at the time of the elections, all the Block jeeps are being used to provide conveyance to the party in power and to carry the voters to the booth.

Shri Ranga: And lorries also.

Shri P. K. Deo: I beg to submit that a firm assurance should be given in this House that all the jeeps of the various Blocks and the Administration would be immobilised at least three months prior to elections.

Shri Ranga: And also the lorries of the public undertakings.

Shri P. K. Deo: In this connection, I would like to point out. a very damaging provision that is going to be made in the amending Bill, and that is regarding Government contractors. I would invite your attention to section 7(d) of the original Act which says that if there subsists a contract entered into in the course of a trade or business by him with the appropriate Government for supply of goods to, or for the execution of any work undertaken by, that Government, it will amount to a disqualification.

We want that it should be made more rigorous and this should be extended to those fields of public sector undertakings which are being taken [Shri P. K. Deo]

under the appropriate government, so that those contractors who supply goods to public sector undertakings should also be barred from contesting elections. But instead of making it more rigorous, the provision is being slackened and watered down.

Shri Ranga: Otherwise the House will be full of contractors.

Shri P. K. Deo: In this amending Bill, they want to provide that if a contractor has fulfilled his part of the job, even though final payment has not been made and his bill is still pending, he becomes qualified to contest election. This is a shame. They want to keep these contractors in their own hands by withholding part of the payment, so that even if a contractor stands for election and comes through, Government will have a string with which to control him and they can make him dance in any way they like.

Shri Tyagi: (Dehra Dun): If he succeeds in appeal?

Shri P. K. Deo: Up till now they have been depending on the contractors for their votes, but henceforth we will see that the entire House will be full of contractors . . .

Mr. Deputy-Speaker: His time is up.

Shri P. K. Deo: There have been many interruptions taking away my time. I have very many points to arge.

Mr. Deputy-Speaker: There are other parties also.

Shri Ranga: He has got to present our case on behalf of our Party and should be given at least 15 minutes. We cannot go on petitioning to you for more time.

Mr. Deputy-Speaker: There are other parties also.

Shri Ranga: We should have our full 15 minutes. Let others also have 15 minutes.

Shri P. K. Deo: I was saying that with this provision the House would be full of 'Jit Pauls'...

Shri Ranga: There must be some decent way of dealing with these things. My Party is the biggest in the Opposition and we should be given consideration on that score.

Mr. Deputy-Speaker: The are other parties also to be accommodated.

Shri Ranga: Otherwise, I am prepared to ask my hon, colleague to sit down in protest. We have a right to take at least 15 minutes on this very important Bill. You should be able to use your discretion in a sensible manner in these matters.

Mr. Deputy-Speaker: We have to close the discussion at 3 P.M. I want cooperation from all parties.

Shii P. K. Deo: I beg to submit that the canker of corruption originates from the panchayati raj. In the panchayati raj, we have seen that the Sarpanches act as contractors and the panchayat samiti chairman share profits with the contractors. Probably Government want that the same pattern should be extended here so that the House will be composed of contractors having contracts with Government.

Coming to removal of disqualification for standing in the elections, what was in the original section 144 has been reproduced as a carbon copy though in a separate clause and the wordings have been rearranged.

After the tribunal gives its findings—henceforth, the High Court will constitute the tribunal—I do not think the Election Commission should sit in judgment on it. It would make the position very ridiculous. No self-respecting High Court will ever take up these election cases if that be the position.

In this connection, I would like to point out what has been said in a judgment in the case of a Deputy Minister. The finding of the High Court was that 'such a fellow is naturally a mean coward without moral sense and cannot deserve the electors' vote'. With this remark, the election of Shri Vidya Charan Shukla was set aside by the High Court. This was upheld by the Supreme Court. But some underhand means influenced the Election Commission, the bar was withdrawn and he stood for re-elec-Now a person who was barred from contesting for corrupt practices is presiding over a department fighting corruption making all sorts of insinuations against various parties.

Regarding printing of ballot papers, they should be printed in the Nasik Security Press. Otherwise there is every chance of fake ballot papers being made use of at the time of elections.

Shri Ranga: They were used also.

Shri P. K. Deo: Regarding the election time-table, an important recommendation of the Election Commission that the entire election to parliamentary constituencies should be concluded in one day is not accepted. Identity cards should be supplied to voters at the cost of the Government and the polling agents should be supplied with a copy of the voters' list to check impersonation and things of that kind.

Clause 59 envisages that if a government officer acts as an agent or polling agent, he will fined Rs. 500. But there is no penalty for canvassing All government officials should be debarred from canvassing for any particular candidate. Of course, we have given them the right of exercising their franchise and voting for candidates of their choice, but they should not go on canvassing for a particular candidate and there should be deterrent punishment for such default.

Another major point. The Government has to resign three months prior to the election and President's rule should be there. Shri Tyagi: Either the time must be extended or other parties must also be given a chance. This is an important Bill. I propose that the time be extended.

Mr. Deputy-Speaker: He is on his legs.

Shri P. K. Deo: If Government are not prepared to accept this proposition and they are not going to resign, as a minimum they shou'd not pass orders for promotion, allotment of lands, recognition of schools, sale of private property, withdrawal of pending cases and use of their discretionary grants, etc. These things should be stopped for three months prior to elections. Any executive order in these matters during that period should betreated as illegal.

Government officials should not accompany Ministers in their election campaigns. Shri Pratap Singh Kairon took with him a doctor during tours. Even this was considered to be improper. But we know very well that government officers accompany Ministers and orders are also passed which smack of favouritism. things should be stopped. The district officers should not dance attendance at the camp of the Ministers and try to distribute favours. In my constituency, a few days prior to polling, at midnight there was a foundation-laying ceremony of a school conducted by the District Magistrate under the auspices of Shri Biju Patnaik.

Lastly, I would refer to one very important thing, and that is political horse-trading. My experience in Orissa is that when MLAs are elected, immediately they are purchased by distributing loaves and fishes. These favours are used as an instrument to snatch them away. These things should be stopped. There should be provision made to put a stop to this nefarious practice. There should be a provision to the effect that if an MLA elected on a certain ticket crosses the floor or changes his affiliation, he will

lose that elected seat. Unless this is done, there is every chance that whatever may be the will of the electorate, the result would be different because there is no right of recall. After the voters caste their votes, they become helpless and they are completely at the mercy of the elected candidate. So these things ought to be borne in mind and safeguards provided.

Mr. Deputy-Speaker: Shri Umanath.

Shri Hari Vishnu Kamath: Considering the importance of this measure in which the entire House irrespective of parties is vitally interested, I formally move under rule 292 that the time allocated to this Bi'l be extended to go on like this.

Shri Tyagi: I support this motion. The Speaker's ruling does not mean anything in this regard. It is for the House to decide. This cannot be allowed to go on like this.

Shri Gauri Shankar Kakkar (Fatehpur): I support the motion. We have to give our views to the members of the Joint Committee. Therefore, there should be sufficient time for a full discussion here at this stage.

Shri Tyagi: We cannot go on like this.

Shri A. S. Saigal: We are not Members of the Select Committee, we must get time.

Shri Tyagi: Moreover, it is the privilege of the House. No authority, can command the House in the matter of discussion.

Shri A. S. Saigal: We must express our views.

Shri Tyagi: We are nat subordinate to anybody.

Mr. Deputy-Speaker: Is it the pleasure of the Hause that this should be extended to total 3 hours....

Shri Hari Vishnu Kamath: Four hours if you want,

Mr. Deputy-Speaker: ..including the time taken?

Shri Tyagi: Even a day I would not mind.

An hon. Member: Today's discussion should be for three hours.

Mr. Deputy-Speaker: Is it the pleasure of the House that this should be extended by three hours?

Hon. Members: Yes.

Mr. Deputy-Speaker: We will take three hours including the time taken today.

Shri Tyagi: No, no. What was your amendment? You wanted to extend by three hours.

Mr. Deputy-Speaker: Order, order. We began at 1.30. It will be three hours from 1.30.

Shri Hari Vishnu Kamath: It will be finished tomorrow, not today.

Mr. Deputy-Speaker: Tomorrow. It was agreed to by the House that we would sit today still 3 O' Clock for Government business. We will go on till 3 O'Clock and the rest will be taken up tomorrow. Still, I would request the hon. Members to take as little time as possible, there are a number of other Members.

Shri Kashi Ram Gupta (Alwar): May I see a clarification? You say three hours including the time taken today. The point is that this Bill requires five hours ordinarily. Five plus three hours, it comes to 8 hours.

Mr. Deputy-Speaker: No, no, We began at 1.30 today. From 1.30 we will have three hours for this Bill.

Shri Umanath (Pudukkottai): The Government, by introducing this Bill, is making a posture that it is trying to democratise the procedure for elections still further. I do not agree Though the posture is that, that is not the real thing, because the attitude of the Government on two crucial questions is the criterion to decide

whether the Government is really genuine on democratising the elections. And what are the two crucial questions? One is the question of exercise of governmenta! power to purchase votes. The second crucial question is payment of money to buy votes. On these two crucial questions, what is the attitude of the Government? On these two crucial questions what are the clauses or what are the provisions that have been brought forward v the Government to amend the Act further? That is the point.

I first take up the question of exercise of governmental power during the elections to purchase votes. A glaring examp'e I gave....

Dr. M. S. Aney (Nagpur): I want to put a question, Is there any provision in the Act that the Government can buy votes?

Shri Umanath: There should not be any corrupt practices. Votes must just reflect your conscience, it should not be purchased by indirect or direct pressure, money or otherwise. So, the first question is the exercise of governmental powers to purchase votes. I give you a simple example.

In Pudukkottai, which is my constitutency, during the 1962 election this is what happened. The Congress Committee publishes a handbill saying that Mr. Ramiah, who is a Minister, will tour the entire constituency, dates and places. That is the Congress committee notice about his tour programme. Two days afterwards, a circular is issued by the P.A. to the Minister, P.A. paid by the Government, saying that the Minister will tour the constituency on such and such a date and such and such places, and so the panchayat boards must give reception and all those things. One circular is by the Minister's P.A.,nobody can challenge me on thisthe other is a handbill printed by the Congress.

Shri Tyagi: Was it your own constituency? Shri Umanath: Yes.

Shri Tyagi: And the Minister's constituency?

Shri Umanath: The Minister's constituency comes within the parliamentary constituency in which The point is, I compared the stood. Congress handbill of election tour, and the P. A.'s Minister's tour circular, both the things were the same, the same date, the same place. Congress committee's election programme is converted into a ministerial tour by the Minister's P.A. and panchayat boards are asked to give reception and all that. What is this excepting exercise of governmental power to bring the panchayat boards to canvass votes for the Congress Party which is being spearheaded by the Minister? Nobody can challenge this.

Secondly, take the question of the constitution of Pudukkottai district. For 20 years the people were demanding—it was an erstwhile native State-its constitution into a separate district, and the answer was that when the bifurcation of other districts is taken up, its case will also be considered. But just a year and a half back there was a by-election in Salem District in Dharmapuri, there was a demand that Dharmapuri should be constituted into a separate district. For 20 years the Pudukkottai people are told that their bifurcation will be taken up when the general question of bifurcation is taken whereas during this by-election Dharmapuri, those people were openly promised by Shri Kamaraj Nadar and other Ministers that if they were elected, it would be constituted into a separate District. The elections were over, Congress won, and immediately it was constituted into a district. Where was the emergency? Is this not corruption? I am not going into details. So, this question of governmental power to purchase votes is not being opposed by the Congress Party because they want to have this corruption for their purposes.

[Shri Uma Nath]

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Secondly, the question of payment of money to the voters. It has been declared a corrupt practice, money should not be paid to the voter, but we know that even after its declaration as a corrupt practice, just previous night to the election, a huge amount of money is being taken in a car from place to place, and in fact, we arranged a car to chase the other car, but we can afford only one car and to chase only one car.

Shri K. C. Sharma (Sardhana): That is an offence. You can go to a court of law.

Shri Umanath: My point is, not withstanding the declaration of this as a corrupt practice, notwithstanding the fact that, as you say, it is an offence and we can take action for that, we know that throughout the country on a large scale this bribery is going on.

Shri K. C. Sharma: I protest. This is not a fact.

Shri Umanath: I am not prepared to give in. This Government has not been able to prevent this bribery. So, my point is this that this can be stopped only if there is a ban on compani s' financial contributions o political parties, if the ban is enforced at the source of the money itself. Then it can be stopped, otherwise it cannot be stopped. But the Congress Party is not prepared to accept such a ban. Even the recommendations in this respect of the report on the Third Genera! Elections by the Election Commission are not accepted here with regard to this money question. It is a very limited recommendation. At page 124 it says:

"The fact that the expenses incurred by the political parties on the electioneering campaign of individual candidates or groups of candidates do not require to be included in the accounts of the latter makes the prescribed maxima unreal and meaningless.

Then, they say:

"The two main defects in the existing law relating to accounts election expenses, namely, limiting the period of accounting to the interval between the date of calling the election and the date of declaration of the result and not requiring the inclusion of expenditure incurred by political parties, should be removed by amending the law."

of the People

(Amdt.) Bill

Then, they say:

"The legal provisions should be spelt out in greater detail so as to make them effective. In particular there should be a provision which prohibits election expenses being incurred by any person other than the candidate or his election agent unless authorised in writing by the candidate and provides that, which further where any such authorised person incurs expenses, he should furnish a detailed return of those expenses."

Even these three things are not being accepted by the Government. Next I come to the question of appeal caste and creed.

This also has been declared to be a corrupt practice. The Election Commission's report says on this particular question at page 56;

"It could not, however, be said that election propaganda based on caste and communal prejudices was eliminated, or even appreciably reduced by reason of this amendment."

Again, they say:

were certainly appro-"These provisions to priate and useful have in the statute book but it did not appear that they were enforced with any degree of strictness by the authorities concerned...."

Who has to enforce them? The enforcing agency is the Congress Party, it is their Government. Notwithstanding this provision, they are not enforcing, why? They themselves want this weapon of caste and creed to purchase voters.

In my State of Madras wnat happened during the elections? One Minister, Mr. Venkataraman, is Iyer. He is sent to the Iyer areas. Another Minister, Mr. Ramiah, belongs to the Kallar community. Where that community is largely concentrated, that Minister is sent. Another Minister, Mr. Kakkan, is a Harijan. He is sent to the Harijan. Minister, Another Mrs. **Jyoti** Venkatachalam, is a Christiar. She is sent to the Christian voters. that, for each community a Minister is sent.

They are sent to the particular place in which these communities are concentrated. The Congress Party wants to use this appeal to cast and communalism. This is the reason why they are not prepared to accept the suggestion. (Interruptions).

14.00 hrs.

Shrimati Renuka Ray (Malda): It is not so.

Shri Umanath: I am not yielding to ayone.

Mr. Deputy-Speaker: The hon. Member's time is up.

Shri Umanath: I am finishing. There is the question about conveyance which they say they have accepted, that is, increasing the fine from 250 to 1000 and making free conveyance a cognisable offence. They say they accepted it. But to what extent could they prevent these practices? They could not. Notwithstanding these provisions, we know

what will happen. Voters will get free conveyance and if the police catch a driver, the voters will say: I have paid the driver from my own pocket; it is not free. That simply finishes it. What should we do if we want to prevent these corrupt practices really? On the polling day except the scheduled buses on those routes, all other conveyance must be banned or strictly regulated and rostricted. The Election Commission's recommendations in this regard are total:

"The maximum fine of Rs. 250 now prescribed by the section should be increased to Rs. 1,000 and, in order to enable preventive or remedial action to taken on the spot, the offence should be made cognizable by the police. It is also desirable that the use of public transport vehicles other than buses plying on a regular scheduled, particularly vehicles like motor trucks, taxicabs, motor scooters and cycle rickshaws, which are systematically emloyed in carrying voters to and from polling stations should either be completely prohibited, or else very strictly regulated on polling day."

is the recommendation. But what has the Government done? It has taken the first two parts and deleted the other part because it does want use these vehicals and indulge in this corrupt practice. On the one hand they want to indulge in this corrupt practice; on the other hand they want to show to the country that they have done more and more democratisation. While they want to show to the country like this by their actual conduct and in actual practice in regard to crucial questions, they are introducing elements of antidemocratic practices in elections and their attitude is the same old attitude so that they want to have these elections and adopt the same old practices and come to power ultimately.

Mr. Deputy-Speaker: Shrimati Subhadra Jhoshi.

Shri Tyagi: Are you proceeding by any list? I want to know because whenever you preside, I have come across this difficulty. I want to have this clarification from you. If there is a list, we have other business and we will go out.

Shri A. S. Saigal: We have already given our names,

Shri Tyagi: Are we required to send in our names?

What rules are to be followed?

Mr. Deputy-Speaker: It is not necessary. She caught my eye; she stood up.

श्रीमती सुभद्रा जोशी (बलरामपुर): उपाध्यक्ष महोदय, इस बिल के ग्राने से कुछ अच्छी बातें भी हुई हैं और बहुत कुछ निराशा भी हुई है। जहां तक दिब्यनल्स का संबंध है, ट्रिब्यूनल्स बहुत समय ले लेते हैं, उसको एबालिश करके हाई कोर्ट के जजेज को जो ग्रधिकार दिये गए हैं उसका मैं स्वागत करती हं। पर मझको इस बात में बहत सन्देह है कि जजेज के पास इतना काम होता है, क्या इतनी जजेज की तादाद है कि वह फौरन जल्दी से जल्दो इन केसेज की खत्म कर सकेंगे? जहां ट्रिब्युनल्स के सामने केसेज होते हैं, हमने देखा है कि हर खाई पर लोग हाई कोर्ट ग्रीर सुप्रोम कार्ट तक चले जाते हैं ग्रीर फिर जब वहां से वापस भ्राता है तो पेटोशन शुरू होती है, इसमें वर्षों लग जाते हैं। तो जो प्राविजन ग्रभी भी मैंने देखे उनसे मुझको यह नहीं लगता कि जजेज अगर उनकी जगह ले भी लेंगे तो बह पेटीशंस का जल्दी फैसला करने वाले हैं।

एक्सपेंसेज के रिटर्स के सवाल को भी मैं चाहतो हूं कि मिनिस्टर साहब उसकी तरफ भो ग्रन्छी तरह से घ्यान करें। जहां तक मैंने देखा उपाध्यक्ष महोदय, तीन चुनाव मैं लड़ी अोर जिस समय मैं ग्रपना एक एक खाने पीने चाय किराये ब्रादि सबका वाउचर ले कर गई तो मालूम हुन्ना कि वह बिलकूल बेकार है ग्रीर मैंने देखा ग्रास पास के इलाकों में, ग्रभी एक सदस्य महोदय जिक्र कर रहे थे गोंडा के चुनाव का जहां से राम रतन गुप्त भीर दंडेकर साहब चुनाव लड़े थे, ग्रगर वहां जाकर शहर में कोई पूछ ग्रीर मालम करे तो जिन्होंने चुनाव देखा है या नहीं भी देखा है, वह बतायेंगे कि दोनों कैडीडेटम का कितने लाख रुपया वहां पर खर्च हम्रा, उसका म्रन्दाज लगाना बहुत मुश्किल है। कितनी कन्वेथेंसेज दी गई, . . . (व्यववान) . . किस तरह से साइकिलों का बटवारा हम्रा, किस तरह से कपड़ों का बटवारा हम्रा, क्या क्या नहीं हम्रा ? श्रीर वह लाग न मालम किप तरह से किस शकल में रिटर्न्स भरते हैं कि उनके रिटर्न्स पर कोई एतराज नहीं होता है। ओर वह सब पास हो जाते हैं। नं: जं: प्राविजन इस एक्ट में हैं रिटर्न को दिखाने का मैं तो यह ख्याल करती हं कि या तो इस चीज को बिल्कुल उड़ा देना चाहिये जो भ्रपनी मर्जी से जितना रुपवा खर्च करना चाहे, करे, करने दीजिए भीर या भ्रगर उसका प्राविजन करते हैं तो उस के लिए कोई भौर तरीका होना चाहिए । हम ग्रपना रिर्टन ग्राप को दे दें ग्रीर ग्राप हिसाब किताब में कोई ग्ररिथ-मेटिककल गलती निकाल कर उसको रिजेक्ट कर दें इस से साबित नही होता हैं कि कैन्डीडेट ने कितना रूपया खर्च किया । इसलिए कोई भीर तरीका इस के लिए निकालना चाहिए ।

डिस्क्वालिफिकेशन के बारे में स्वतंत्र पार्टी की इस राय से मैं बिलकुल मुत्तफिक हूं कि ठेकेदारों को छूट देने के बजाय उन पर और सख्ती होनी चाहिए हालांकि कारण मैं जानती हूं। उनके कारण और मेरे कारण में फर्क है। उन का कारण मुझ को ऐसा बगता है कि स्वतंत्र पार्टी में उपाध्यक्ष महोदय Representation

राजे हैं महाराजें हैं बड़े बड़े बिजनेस करने बाले हैं . . . (ब्यवघान) हैं वहां कांट्रैक्टर्स की जरूरत नहीं पड़ती . . . (व्यववान) जो ठेकेदार हैं वह धीरे-धीरे बेके ले लेकर इन लोगों की जगह लेने वाले हैं। तो वह इस बात से जरूर इरते हैं कि ऐसा न हो कि ठेकेदार इस बदले हुए समय में राजाओं की जगह लेलें, रानियों की जगह लेलें, बढ़ेबड़े बिजनेसमेन की जगह ले लें। उनका डर तो इस कारण से हैं। मैं उपाध्यक्ष प्रार्थना करूंगी, मंत्री महोदय से कि कोई ऐसा भी प्राविजन इस बिल में लायें कि कोई इनकम ग्रुप ऐसी होनी चाहिए, यहां सीलिंग का बहत दफा जिक होता है कि कभी गांव की जमीन पर सीलिंग लगा दो, कभी ग्ररबन प्रापर्टी पर सीलिंग लगा दो, कोई प्राविजन इस बिल में ऐसा होना चाहिए कि इतनी ग्रामदनी के ऊपर वाले जो हैं, उन को इस चुनाव में लड़ने का म्रधिकार ही नहीं होना चाहिए । ग्रौर उन को रोक देना चाहिए। यह नहीं हो सकता है का सवाल नहीं है। मैं यह कहती हूं कि जब समाज में हम लोगों को कहा जाता हैं कि बराबर का नौका दिया जायगा चनाव लड़ने में चाहे बोटर हो, चाहे कैडीडेट हों तो मैं क्या मुकाबिला करूंगी। एक तरफ लाखों रुपया हैं लाखों रुपये की मामदनी है बोटर्स को कन्बेयस नहीं देनी वाहिए, पर उन का तो हर वोटर मोटर में जायगा बोट डालने के लिए. एक तरफ तो इतना लाखों रूपया स्रौर एक तरफ हम लोग कैसे चनाव लड सकेगें? पूराने जमाने में रोम में जैसा होता था कि शेर के एरेना में डाल दिया करते बे कि शेर के सामने भ्राप भी जाइए भ्रौर शेर का मुकाबिला करिए, बराबर का श्रिधकार है शेर का ग्रौर इन्सान का, तो उस तरह से ग्राज की जो यह पद्धति है चुनाव की, यह बड़े बड़े लोग जो हैं लोक सभा में ग्रौर राज्य सभा में इन को नुमाइन्दगी देने में हमें एतराज नहीं है ग्रगर उन को नुमाइन्दगी देने की जरूरत हैं तो मैं प्रार्थना करूंगी कि इस कानून में यह

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प्राविजन होना चाहिए कि सरकार उन को नामिनेट कर दे उनको यह मौका नहीं मिलना चाहिए कि वह समाज भीर देश के गरीब लोगों को वोट खरीद खरीद कर के करप्ट कर सकें। इस चींज पर रुकावट होनी चाहिए । कोई प्राविजन इस ऐक्ट में ऐसा होना चाहिए।

of the People (Amdt.) Bill

एक बात मैं भीर आप से कहना चाहती हं कि खर्चा कम से कम करवाने की कोशिश्व करनी चाहिए। जितना खर्चा श्रभी भी एक किताबों में कानून में लिखा रहता है कि कैंडीडेट पर कितना रुपया खर्च कर सकते हैं यह सचम्च सोचने की बात है कि वड़ केंद्रीडेट उतना रुपया कहां से लाता है भौर कहां से हम सभी लाते हैं ? कम्पनीज दें या न दें, हमारे पास हो या न हो चाहे वह डाक्टर. लोहिया हों, चाहे सुभद्रा जोशी हों, चाहे कोई ग्रमीर ग्रादमी हो, ग्रपने पैसे से जो बड़े बड़े बिजनेसमैन हैं वह शायद चुनावलड़ सकें, हम लोग ग्रपनी पालियामेंन्ट की जो तनस्वाह मिलती है उस से तो कोई चुनाव नहीं लड़ा करते हैं हम कहां से लाते हैं. कहीं भ्रपने फेंन्डस से लाते हैं, कहीं हमारी पार्टीज लाती हैं तब जाकर यह खर्च होता है। इस लिये मैं बड़े ग्रदब से ग्रर्ज करना चाहती हं इस खर्च को कम करने को कोशिश होनी चाहिये। सब से पहन तो स्लिप्स को ले लीजिये, हमारे मंत्री महोदय जरा इस तरफ घ्यान दें. ये स्लिप्स नाम ग्रौर नम्बर लिख लिख कर वोटर्स को बांटी जाती हैं जिन के बगैर कि वह वोट नहीं दे सकता है, जब तक उसके पास ग्रपना वोटर नम्बर न हो, वह बोट नहीं देसकता हैं। ये स्लिपें हजारों भौर लाखों की तादाद में छावाई जाती हैं एक दफा वोटर्स को भेजी जाती हैं, फिर दूसरी दफा भेजी जाती हैं ग्रीर फिरतीसरी दफा कैम्प में ग्रादमी को बिठाकर वहीं पर बना कर दी जाती हैं --यह जो स्लिप देने का तरीका है, भ्राइडेन्टिटी कार्ड का, इस सरकार को भपने हाथ में लेना चाहिये। इस के साथ ही सरकार को यह भी करना चाहिये कि जब कैन्डीडेटस लिस्ट फाइनलाइज हो जाय, तब

[श्रीमती सुभद्रा जोशी]

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कैन्डिडेटस के नाम छपवा कर उसकी पब्लिसिटी का काम सरकार करे। इस प्रचार में यह जाहिर किया जाय कि फलां इलाकें से फलां फलां उम्मीदवार खड़े हुए हैं और उस के बाद ग्रपनी नीति का प्रचार करने का पार्टीज का होना चाहिये। पार्टीज के कौन उम्मीदवार खड़े हए हैं उनके पास वोटर्स लिस्ट है या नहीं है, यह काम सरकार को भ्रपने हाथ में लेना चाहिये। मंत्री महोदय जरा श्चन्दाजा लगायें कि पालियामेन्ट्री कांस्टीचएन्सी के लिये कितनी स्लिप्स छपवानी पडती हैं. उस के बाद कितने भादमी उनको लिखवाने के लिये होने चाहिये, फिर कितने ब्रादमी उनको बाटने के लिये होने चाहिये, ग्रगर इन सब का हिसाब किताब लगाया जाय, तो मुझे इस में शुब्हा है कि जिस कानून का प्राविजन श्रापने किया है कि वह इतना पैसा लगायें, वे उस में कर भी पायेंगें या नहीं ? इस लिये इस काम को सरकार को ग्रपने हाथ में लेना चाहिये । हमें उम्मीद थी कि इस किस्म का प्रोविजन इस में होगा लेकिन इस में नहीं हैं।

मुझे इससे खुशी हुई कि इलैक्शन कमिशन श्रपने हाथ में ज्यादा से ज्यादा पावर्स ले रहे हैं। उसी केस में जिसका ग्रभी यहां पर जिक हम्रा है इलैक्शन कमिश्नर साहब जब गोंडा गये, उपाध्यक्ष महोदय मैं उन चीजों का जिक्र यहां पर नही करना चाहती हं कि जिन के मुतालिक मुकदमा चल रहा है, मैंने इलैक्शन कमिश्नर साहब से खुद कहा कि भ्राप जो दोबारा कांउटिंग का भ्रार्डर दे रहे हैं, यानी गोंडा कांस्टिचएन्सी में ग्रौर बलरामपुर कांस्टीचएन्सी में जो दोबारा काउटिंग का स्रार्डर दे रहे हैं इललीगल है, क्योंकि रिजल्ट पर दस्तखस्त हो चके थे लेकिन उस के बाद भी इलैक्शन कमिश्नर ने किसी की बात नहीं मानी। ग्रगर इलैक्शन कमिश्नर ही समझदारी से काम नहीं करेगा तो यह गडबड दिन प्रतिदिन बढती जायगी स्रांर इस से कोई फायदा होने वाला नहीं हैं। फिर भी जब वे इन पावर्स को श्रपने

हाथ में ले रहेहैं उनको मुबारिक हो ग्रौर मुझे उम्मीद है कि वह इस में ज्यादा समझदारी का इस्तेमाल करेगें, क्योंकि जब कभी कोई ऐसा हादशा हो जाता हैं तो छोटे लोगों का हमारे कार्यकत्तास्रों का विश्वास चुनाव पर से कतई उठ जाता है, जबकि देखते-देखते इस तरह से अन्धेरगर्दी होने लगती है। मुझे आशा है कि मंत्री महोदय कम से कम स्लिप बांटने का काम श्रपने हाथ में लेकर इस का इन्तजांम करेंगे।

श्री त्यागी: श्रीमान जी, मैं एक बात के लिये विशेषरूप से जोर देना चाहना हं ग्रौर मैं समझता हं कि इस हाउस में इन बातों पर इस लिये भी पूर्ण रूप से चर्चा हानी चाहिये, ताकि सिलैक्ट कमेटी उन को पढ सके ग्रौर जान सके कि मेम्बरों ने इसके बारे में हाउन में क्या क्या रायें जाहिर की थीं ग्रौर उस के बाद बढ़ ग्रपना निश्चय करे।

एक बात, जिस के लिये कि मैं शरमिन्दा हं स्त्रौर कांग्रेस पार्टी पर भी उस के लिये थोडा हरफ़ ब्राता है, कि इस बीच में ऐसा हम्रा है कि बहुत जगहों पर कुछ लोगों ने सरकारी मशीनरी को पोलिटीकल कामों के लिये इस्तेमाल किया--इसनें कोई सन्देह नहीं है. इस लिये मैं मिनिस्टर साहब से कहना चाहता हं कि सिलैंक्ट कमेटी में वह इस बात का ध्यान रखें कि इस बिल के मामले में ग्रगर हमारा ग्रौर विरोधी दल का कुछ मतभेद है, तो विरोधी दल की बात को मान लेना चाहिये. बजाये ग्रपने बात के, क्योंकि जहां तक इलैक्शन याइस लाका सम्बन्ध हैइस में विरोधी दल को पूरा सन्तोष होना चाहिये, ला ठीक बनना चाहिये. इस में हमारे सन्तोष की इतनी **ब्रावश्यकता नहीं है** इस लिये मेरी ब्रापसे प्रार्थना है कि विरोधी दल के एक एक कमेन्ट पर गौर किया जाय, क्योंकि इस वक्त जो कुछ वे कहते हैं वे पार्टी-परपज के लिये नहीं कहते हैं बल्कि इलैक्शन-ला के वास्ते कहते हैं। एक चीज, जिसमें मैं समझता हूं कि डेमोक्रेसी वाकई खतरे में पड़ गई है, वह है सरकारी अफ़सरों का इस्तेमाल । आपने बिल के आखिर में एक क्लाज रखी है, जिस में यह कहा गया है कि—

"If any person in the service of the Government act as an election agent or a polling agent or a counting agent of a candidate at an election, he shall be punishable with fine which may extent to five hundred rupees."

इस में यह कहा गया है कि जो बाकायदा इलैक्शन एजेन्ट हो जाय, या काउन्टिंग एजेन्ट हो जाय, चाहे वह डिप्टी कलकटर हो या कलकटर हो, उसके ऊपर 500 रु० तक फ़ाइन हो सकता है लेकिन वही डिप्टी कलेक्टर या कलेक्टर पब्लिक में जा कर मेरी तरह से लेक्चर देने लगे कि त्यागी को बोट देनी चाहिये और वह मेरा वर्कर हो जाय, तो उस पर फाइन नहीं हो सकता, उस पर कोई कानून नहीं चलेगा, उस पर कोई स्कावट नहीं है।

श्री हुं॰ चं॰ सर्नाः उस के खिलाफ़ ऐक्शन लिया जाता है.

श्रो उ० मू० त्रिवेदोः (मंदसौर) तरक्की होती है।

Shri K. C. Sharma: Nobody does it; why raise this question? Has any Deputy Collector gone to the polling booth as your agent? Why do you bring it?

श्री त्यागीः श्रगर ग्रापको मतभेद है तो उसको जाहिर कर लीजिये। लेकिन जो मेरे मन के खिलाफ़ बात है, उस को मैं श्रपनी तरफ़ से ग्रजं करना चाहता हूं। इस लिये इस

के बारे में पूरा पूरा कानुन इस प्रकार का बना देना चाहिये ताकि सरकारी मशीनरी का इस्तेमाल किसी भी पौलिटीकल पार्टी के हक में न हो सके कोई भी पोलिटीकल लीडर सरकारी मशीनरी का इस्तेमाल न कर सके। ग्रगर डेमोकेसी में हम सरकारी मशीनरी की **गै**र जानिबदारी की पूरी तरह से गारन्टी नहीं कर सकते, गारन्टी नहीं दे सकते ता यह डेमोक्रेसी हिन्दुस्तान में नहीं रहेगी, थोड़े दिनों के बाद देखेंगे कि हर तरह के पोलि-टीशियन्त ग्रायेंगे ग्रौर इस में बहुत बड़ी रुकावटें इस लिए पैदा हो जायेंगी । He must also be sent to jail if he has allowed some officer to work for some candidate, or the other. ऐसी व्यवस्था के न होने से इस में गवर्नमेंट के ऊपर भी हरफ़ आता है।

Shri D. C. Sharma: (Gurdaspur): He wants to send Shri G. S. Pathak to jail!

श्री त्यागी : इसलिये इसमें ऐसा प्रावीजन होना चाहिये कि जो पालिटीकल लीडर या पार्टी-मेन सरकारी श्रकसर या सरकारी मशीनरी का इस्तेमाल करता है, वह भी पनिशेबिल होना चाहिये। सरकारी श्रिफसर ही स्रकेले पनिशेबिल न हों, बल्कि जो सरकारी ग्रफसर का इस्तेमाल करता है, उसकी भी सजादी जाय ! जुर्माने की ही सजा नहीं बल्कि जेलखाने की सजा दी जायेगी तब जा कर काम चलेगा. वर्ना थोडे दिनों के बाद ब्राप देखेंगे कि ऐसे किस्से बहुत से सामने ब्राया करेंगे कि वोटर्स को ए*ं* कॅम्प में इकट्टा किया, ग्रौर उन से बोटें दिलवाई गई । पीछे जो वाक्यात हुए हैं उनको सुन कर स्रौर देख कर शर्म ग्राती है. क्योंकि मैं खद पार्टी-इन-पावर का पार्टीसिपेन्ट हूं स्रौर इन वाक्यात से शरमिन्दा हं। इसलिये मैं यह महसूस करता हूं कि यह बात हम को अपोजीशन पर छोड़ देनो चाहिये, जो वह चाहते हैं उस किस्म का ला बनाया जाय ।

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श्री त्यागी

सुभद्रा जी ने एक बहुत ग्रन्छी चीज कही है कि इलैक्शन के सारे खर्च का बोझ उम्मीदवारों पर पड़ता है । इसलिये इसमें कोई हर्ज नहीं है कि गवर्नमेंट बोटर्स को बता दे कि तुम्हारा यह नम्बर है स्रौर ज़ो कैन्डीडेट खड़े हों उनका परिचय गवर्नमेन्ट ग्रनी तरफ़ से बांट दे, यह नही कि वह किस को वोट दें, जिसको वे चाहें उसको वोट दें। उसमें सिर्फ यह बताया जाय कि फलां फलां कैन्डीडेट खडे हुए हैं, उनके फलां फलां निशान हैं और पह पर्चा सरकार वोटर्स को बांट दे। ग्रगर यह काम सरकार ग्रपने हाथ में ले ले तो इससे पोलीटिशियन्त्र का काफ़ी खर्च बच जायगा, वर्ना हर एक कैन्डीडेट को वह पर्चा ञ्जलग श्रलग बांटना पड़ता है ।

मैं ज्यादा वक्त नहीं लेना चाहता हूं ग्रौर मिनिस्टर साहव से श्रपील करता हूं कि इस मामले में अभोजीशन की बात को मानना चाहिये।

भी बढ़े (खारगौन) : उपाध्यक्ष महोदय, यह जो जिल विचार के लिये सामने श्राया है वह एलेक्शन कमीशन से ग्राया है ग्रौर उसने बहुत से सुधार इस कानून में करने की सिफारिश की है। लेकिन मैं कहना चाहता हूं कि जो परमनेन्ट टाइप की या महत्वपूर्ण सिफारिशें की गई हैं वह नहीं मानी गई । पहले इस कानुन में लिखा हुप्राथा कि:

"After careful examination the Government have decided to accept those recommendations excepting those relating to election expenditure, increase in security deposit, multiplicity of candidates and deposit in connection with Presidential election."

यह वास्तविक महत्व की बात थी, ग्रीर इसकी जरूर रखना चाहिये।

ग्रव मैं एलेक्शन एक्स्पेन्डिचर के बारे में कहना चाहता हं। एलेक्शन एक्स्पेन्डिचर के वास्ते जो व्यवस्था है वह बिल्कुल बोगस है। हमारे देश में जितने भ्रादिवासी हैं वह सब बेपढे लिखे हैं, इस देश की 80 प्रतिशत जनता में एजुकेशन नहीं हैं। उनके लिये अपना हिसाव वर्गरह रखना मुश्किल है । एक महीने के ग्रन्दर इधर उधर की चीजें इकट्ठी करके एलेक्शन कमीशन के सामने रख दी जाती हैं स्रोर एलेक्शन कमीशन सैटिसकाई हो जाता है। हमारे मध्य प्रदेश से 64 म्रादिवासी सीट्स हैं। उन लोग को लिखना पढना नहीं स्राता है । वह सिर्फ संगुठा लगाना जानते हैं। वह किस तर्ड से एलेक्शन का हिसाव रख सर्कोंगे । इसलिये एलेक्शन एक्स्पेन्सेज का जो प्राविजन है वह बिल्कुल गलत है। मैं पूछना चाहता हं कि जो हिसाब ट्राइब्युनल के सामने दिया जाता है या रिटर्निग म्राफि⊴र के साभने दिया जाता है क्या वह करेक्ट होता है। क्या कांग्रेय पार्टी ग्रपनी छाती पर हाथ रख कर कह सकती है कि जो हिसाब वह देती है, उतना ही खर्च वह करती है। ग्राज या तो पार्टी खर्च करती है या कैन्डिडेट खर्च करता है। मैं समझता हूं कि इसके बजाय यह होना चाहिये कि कैन्ड*ं*डेट जितना भी खर्च करना चाहता है वह गवनमेंट में डिपाजिट कर दे. श्रीर एवर्नमेंट उसके वास्ते हर चीज का प्रबन्ध करे। गवनंमेंट उसकी वेहिकल्स की सुविधा दे या पैम्पलेटस वगैरह दे। अगर कहीं पर कोई अर्च्छा बात हो तो हम को उसके लेने में ग्रापित नहीं होनी चाहिये । यु० एस० एस० भ्रार० में, भ्रमरीका भौर ब्रिटेन में इसके बारे में भ्रच्छी व्यवस्थायें हैं। मैं ग्राप को एक पुस्तक "एलेक्शन इन यु० एस० एस० स्रार०" में से पढ़ कर सुनाता हुं कि वहां क्या तरीका है। वहां की प्राविजन बहुत ग्रच्छी है। हम उसको न लेना चाहें यह बात दूसरी है। उसमें लिखा हुन्ना है कि:

"During elections candidates or the voters do not have to incur any expenses. All expenses in connection with the election are borne by the State."

एक तो ग्राप को एलेक्शन एक्स्पेन्सेज पर रोक लगानी चाहिये। उसको कंट्रोल में रखना चाहिये । स्वर्गीय डा॰ राजेन्द्र प्रसाद ने जो ग्रपना ग्राखिरी भाषण दिया था उसमें उन्होंने कहा था कि ग्रगर एलेक्शन एक्स्पेन्सेज इस तरह में बढ़ते चले जायेंगे तो गरीब ब्रादमी के चन कर ब्राने का कोई रास्ता नहीं है । केवल बड़े वड़े उद्योगपति ग्रीर पंजीपतियों के कैंडिन्डेट्स ही चन कर ग्रा सकते हैं। राजे महाराजे जिनको कांग्रेस ने श्रपनी पाकेट में रखा हम्रा है, जिनके प्रीवी पर्स कांग्रेस शासन के हाथ में हैं, वह कांग्रेस की तरफ से खड़े हो कर इन चीजों का फायदा उठाया करते हैं। मध्य प्रदेश में कम से कम डेढ सौ छोटे मोटे राजे महाराजे हैं। उनके प्रीवी पर्स कांग्रेस गासन के हाथ में हैं, उनकी दामी कांग्रेस शासन के हाथ में हैं। वह पहले कांग्रेस में नहीं थे, लेकिन जब उन्होंने देखा कि पुरी मणीनरी कांग्रेस के हाथ में है तब फिर वह कांग्रेस के साथ चले गये और कांग्रेस टिकट हासिल किया । मैंने सना है कि ग्वालियर के महाराज, इन्दौर के महाराज, नर्रासहगढ के महाराजा, इन्दौर की उषा मलहोता वगेरह भी कांग्रेस टिकट से खड़े होने वाले हैं। वैसे तो वह कांग्रेस वाले वनते हैं लेकिन वास्तव में वह जानते हैं कि उनकी रोजी रोटी उनका ब्रेंड ग्रौर बटर कांग्रेस के हाथ में है इसलिये कांग्रेस के साथ रह कर जितना चाहें उतना खर्च करते हैं। इस तरह से जो मंत्री, इंडस्ट्रिय-लिस्ट ग्रौर बड़े बड़े पंजीपति चनाव में खड़े होते हैं उनके सामने गरीब ब्रादमी कभी भी चन कर नहीं म्रा सकता है। इस वास्ते जितना भी ग्रमाउंट मंजर किया गया है उसको गवर्नमेंट के पास जमा करा देना चाहिये। मान लीजिये कोई झादमी साढे सात

हजार खर्च करना चाहता है या वह तीन हजार रूपये खर्च करना चाहता है वह गवनेंमेंट में डिपाजिट कर दे और गवनेंमेंट उसका सारा इन्तजाम चुनाव लड़ने का करे। तभी एलेक्शन ठीक हो सकते हैं नहीं तो इस डिमाक्रेसी के अन्दर गरीब ग्रादमी का ब्रा पाना ब्रमम्भव है।

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कहा गया कि कैन्डिडेट्स ज्यादा नहीं होने चाहियें । उसका कारण यह है कि भ्राज 40 परसेन्ट वोट ले कर भी कांग्रेस शासन कर रही है। मैं तो चाहता हं कि जो भी कैन्डिडेट चनाव में खडा हो उसे कम से कम 50 परसेन्ट वोटस मिलने चाहियें। मैं ग्राप को एक मिसाल दं। मान लीजिये कि 100 बोट थे । उनमें से 40 प्रतिशत कांग्रेस को मिले. 30 प्रतिशत पी० एस० पी० को . मिले भ्रौर 30 प्रतिशत जन संघ को मिले। 60 प्रतिशत बोट ग्रपोजीशन की मिलने के बाद भी यहां पर 40 प्रतिशत से कांग्रेस चन कर ग्राई। इसलिये इस तरह का प्राविजन होना चाहिये कि जिसको एलेक्शन में 50 परसेन्ट बोटस न मिलें वह फिर से चनाव लडे। साथ ही जिसको 30 परसेन्ट से कम बोटन मिलें उनको टिकट नहीं दिया जाना चाहिये। ग्रगर ऐसा नहीं होगा तो **माइनारि**टी वेटन ले कर भी कांग्रेस राज्य करती रहेया । कांग्रेस वाले क्या करते हैं कि पैसे दे कर दसरे कैन्डिडेट्स को खड़ा करवा देते हैं, जिससे कि जो बोट्स उनको मिलते हैं उनके श्रवादा सारे बोटस ग्रलग ग्रलग लोगों में बंट जात हैं। परिणाम यह हो रहा है कि 40 एरसेन्ट वोट्स लेकर वह शासन कर रहे हैं। मैं समझता हूं कि यह जो प्राविजन है उसके लिये शासन को रास्ता निकालना चाहिये और ज्वायेंट कमेटी को इस पर विचार करना चाह्रिये।

इसके बाद मैं बाडकास्टिंग के बारे में कहना चाहता हूं। जो रेडियो वर्गरह से प्रचार हो सकता है उसके बारे में अपीजीशन

[श्री बड़े]

पार्टीज की मीटिंग वुलाई गई थी, लेकिन कांग्रेस को यह चीज मंजूर नहीं थी। य० एस० एस० ग्रार० में इसलिये क्या होता है उसके बारे में लिखा है कि:

"In order to run the election campaign effectively all the facilities of radio broadcasts, the press, meeting halls, etc are placed free of charge at the disposal of the people and their organisations."

जब यू० एस० एस० ग्रार० में यह हो सकता है
तो यहां तो डिमाकेसी है यहां ग्रवश्य ही
बाडकास्टिंग की सुविधा ग्रपोजोशन पार्टीज
को मिलनी चाहिये । बाडकास्टिंग की,
रेडियो वगैरह के इस्तेमाल की सुविधा के
वारे में इस कानून में कोई प्राविजन जरूर
होना चाहिये ग्रीर विरोधी दलों को इसका
मौका मिलना चाहिये । जब तक ऐसा नहीं
होता तब तक हम देखते हैं कि सिर्फ कांग्रेस
वाले इस सुविधा को एक्स्प्लायड करते हैं।

इसके बाद मैं कहना चाहता हूं कि मान लोजिये एक कैन्डिडेट जन संघ के टिकट पर चुन कर माता है म्रौर एक कैन्डिडेट कांग्रेस टिकट पर चुन कर माता है, या भले हो वह पी० एस० पी० टिकट से माता है। चुनाव के बाद म्रगर वह म्रपनी पार्टी बदल लेता है मौर दूसरी पार्टी ज्वाइन कर लेता है तो उसके लिये यह जरूरी होना चाहिये कि वह दुवारा चुनाव लड़े। बिना दूसरा चुनाव लड़े दुए वह कोई दूसरी पार्टी ज्वाइन न कर सके।

इसके बाद यह कि इस बिल को जम्मू और काश्मीर पर भी लाग किया गया है। लेकिन इसके साथ में क्या कोई भी मध्य प्रदेश का आदमी, जिसका नाम मध्य प्रदेश की वोटर्स लिस्ट में है, जम्म काश्मीर से खड़ा हो सकता है। मेरे सामने सवाल यह है कि अगर मैं वोटर होने का सर्टिफिकेट ले जाऊं कि अमुक अमुक डिस्ट्रिक्ट में मेरा नाम वोटर्स लिस्ट में है तो क्या मैं जम्मू काश्मीर से खड़ा हो सकता हूं। लेकिन जम्मू काश्मीर से यहां पर कोई भी खड़ा हो सकता है।

of the People (Amdt.) Bill

इसके बाद इसमें यह प्राविजन है कि एलेक्शन किमश्नर किसी को भी डिस्क्वालि-फाई कर सकता है। इसके सम्बन्ध में जो प्राविजन 171(ई) और 171(एफ) हैं उनमें दिया हुआ है कि:

171 (e): A case of bribery.

171 (f): A case of undue influence in election.

ऐसे ग्रादमी के वास्ते 6 साल को डिस्क्वालि-फिकेशन है। लेकिन पनिशमेंट क्या है। एक साल का। मैं जानना चाहता हूं कि जब एक साल की सजा से उसका गुनाह वाश ग्राफ हो जाता है तब 6 साल के डिस्क्वालि-फिकेशन की बात क्यों रखी गई है। उसके बाद लिखा है कि

"A person found guilty of corrupt practices shall be disqualified for a period of five years."

Now it is six years.

म्राप ने एलेक्शन कमिश्नर को म्रधिकार दिया है लेकिन कोई रूल्स नहीं हैं कि एलेक्शन कमिश्नर किन कारणों से डिस्क्वालिफाई दूर कर सकता है। श्री विद्याचरण शुक्ल को, जो कि डिप्टी मिनिस्टर हैं, मध्य प्रदेश में करप्ट प्रैं क्टिसेज के कारण डिस्क्वालिफाई किया गया, लेकिन जब वह एलेशन कमिश्नन के सामने गये तो उन्होंने उनकी डिस्क्वालि-फिकेशन को रिमूव कर दिया। उनकी डिस्नवालिफिकेशन को रिमृव कर दिया गया लेकिन दुसरे किसी भी डिस्क्वालिफिकेशन को रिमुव नहीं किया गया। इस लिये एलेशन कमिश्तर की खशी की बात जो रखी गई है वह नहीं होनी चाहिये। वह जिस प्रकार से अरिब्ट्रेरी डिस्केशन इस्तेमाल करता है, एक हुँके साथ एक डिस्कशन और दूसरे के साथ दूसरा डिस्केशन, यह ठीक नहीं है।

recommendations have come in the form of this Bill which, I should say, are of secondary importance and not first-rate importance.

of the People

(Amdt.) Bill

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फिर इलेक्शन कमीशन कहते हैं कि वैलिड रीजंज नहीं हैं। फिर जो एप्लीकेंट होता है जैसे जनसंघ का ही एप्लीकेंट हुआ उसको देखना होता है कि कौन से रीजंज विलड हैं और कौन से नहीं हैं। श्री शुक्ल के बारे में जो जजमेंट हुआ था उसमें रीजंज लिखे हुए थे लेकिन कहा गया कि आप पर ये लागू नहीं होते हैं। फिर हम ने दूसरे रीजंज को ला कर देखा। इस तरह की जो चीज है यह नहीं होनी चाहिये। जो श्राबिट्रेटरी पावर्ज दी गई हैं वे नहीं दी जानी चाहियें। इसके जारे में कुछ रूल्स होने चाहियें।

For instance, why should the Ministry have fought shy of accepting the recommendation of the Commission about the ceiling on expenditure, or whatever it was? every hon. Member who took part in this debate has pointed out, the question of expenditure concerns each one of us, whether we belong to Congress Party or the Opposition, and it should have been the function of the Law Ministry to allocate the different kinds of expenditure which are to be met by the party to which a candidate belongs, those items of expenditure which a person can incur himself and also those items of expenditure which a person's friends can incur. After all, these are the only three parties to the expenditure. But nothing has been done, and the result is that our elections are going to be as heavily weighted in favour of money bags as they have always been. Are we living in a socialistic pattern of society? I think, if have been living in that kind of atmosphere in this country, the Law Minister would have done something to reduce the expenditure.

फिर सरकारी मशीनरो को इस्तेमाल करने का प्रश्न भी पैदा होता है। गवर्नमेंट सर्वेट ग्रगर एजेंट वन गया तो उसके लिए तो पनिश्रमेंट है लेकिन व्हट एवाउट दी कैंडिडेट—केंडिडेट के बारे में क्या होगा ? उसके लिए यह कोई डिसक्वालिफिकेशन नहीं है। यह भी गलत वात है। बोय ग्रार गिल्टी—दोनों सुनहगार हैं। जो केंडिडेट सरकारी ग्रादमी को उपयोग में लाता विश्व से उसके साथ साथ जो सरकारी ग्रादमी है वह भी गिल्टी है। सरकारी ग्रादमी है वह भी गिल्टी है। सरकारी ग्रादमी के लिए तो ग्रापने पनिश्रमेंट रखा हुग्रा है लेकिन केंडिडेट के वास्ते नहीं। दौनों गिल्टी हैं।

Shri K. C. Sharma: The Law Minister himself is a money bag.

इन प्रब्दों के साथ मैं चाहता हूं कि ये सब जो बातें हैं इन पर ज्वायंट कमेटी विचार करे।

Shri D. C. Sharma: He have done something to classify the kinds of expenditure. But he done nothing of the kind. He has left the field open for those persons who have big purses, who have big bank posits, who have big holdings terms of property, land and things. I thik this is a negation democracy. I am very sorry Law Minister has not had the courage or the time or the patience or, I should say, the tact or even the ability to tackle this very important problem. I think, if he had done that and done nothing else, his would have gone down in history as a person who has introduced very

Shri D. C. Sharma: Mr. Deputy-Speaker, Sir, I must say, with due deference to the Minister of Law, that this Bill is an example of all the sins of omission and commission which any human organisation can be capable of. I must submit very respectfully that all the wholesome suggestions made by the Election Commission have been sabotaged by the Ministry of Law and only those

[Shri D. C. Sharma]

far-reaching reforms in the law of elections. But he has turned a blind eye to this very important thing and I am very sorry for it.

Then I come to the question of increase in security deposits. Do you know that there are some persons who put in their nomination papers only because they want to get some money out of this candidate or that candidate, only because they want to harass this party or that party only because they want to put in some kind of pressure on this person or that person. I think the deposit should have been increased and it should have been kept within the purview of the party to which the candidate belongs. Of course, an independent candidate, if there is any independent candidate, could have taken care of himself as he has been taking care of himself all these years, and he will take care of himself till doomsday, but so far as other candidates are concerned something should have been done so that frivolous nominations could have been put an end to. But that has also not been done.

Then there is the question of multiplicity of candidates. What is happening now? I know of some constituencies where in order to pull down a Congress candidate—my hon. friends over there might say I am talking only of Congress—or a Communist candidate or a Jan Sangh candidate or even an independent candidate....

Shri Gauri Shankar Kakkar: I may tell my hon. friend that it is vice versa also.

Shri D. C. Sharma:...they try to put up candidates who, I should say, have neither the heart in the elections nor the will to fight the election nor even the desire to do anything of the kind. They are put up so that they can take away a big chunk of the votes of the person who is going to win. This is what is being done. This multiplicity of candidates

is there only because there are some parties some persons, who want to minimise the chances of success of a person who is about to win. But nothing has been done about that because the Minister of Law wants this House to be ruled by mediocre persons, ruled by persons who do not have much standing in public life in this country and, therefore, he has put a premium upon the multiplicity of candidates. What a disheartening thing!

Again, there is the question of deposit in connection with Presidential Election. Do you know. Mr. Deputy-Speaker, that there is a gentleman who always stands for the election of the Presidentship of this country? He says, "Whatever may happen, I have to vote and, therefore, one vote is my own and then there is the vote of my brother-in-law on the wife's side". Something like that he says. Do you want that the President's election should be contaminated by such kind of nominations? I think the President's election is the most sacrosanct thing in our democratic apparatus, I think it is the most sacred thing in our democratic machinery. But what is happening now? I can stand for this election. I can go to, say, Shri Bhagwat Jha Azad and ask him vote for me (Interruption). Therefore, some curb should have been put on this kind of nominations which diminish destroy or dilute the sanctity of election to Presidentship. Nothing has however been done.

When actually has been done is this. The elections are going to be made a paradise for contractors. The example of U.K. has been quoted. In U.K. the contractor is a different type of person from the contractor whom we find in this country. I think this is the most undemocratic thing that the Ministry of Law has done, because these contractors who, on the one hand, make money out of this Government, who fatten on the purse of the Government will be able to fight elections also.

My third point is this. There is the annual revision of the voters' roll. In some places they see to it that the name of the prospective candidate is omitted from the list of voters. For instance, when I went to my constituency last time. I found that my name was omitted from the list of voters for the municipal elections. The same thing can happen when I am standing for the parliamentary election.. This wholesome provision that the rolls should be revised every year has been rendered nugatory.

One good thing that we have done is, as it customary, the Government of India have tried to mu'tiply the number of officers. We talk of population explosion. Here I am talking of the bureaucratic explosion. That explosion will continue as long as these persons are our masters.

Shri Bhagwat Jha Azad (Bhagalpur): They will hold the elections.

Shri D. C. Sharma: Something should have been done to prevent the multiplication of bureaucracy. It is now hanging like a millstone round our neck

This Bill should be changed and it should be overhauled so that it can serve the interests of democracy, which the Minister has at heart, and I also have at heart.

Shrimati Renu Chakravartty (Barrackpore): This amendment of the Representation of the People Act was long overdue. After the discussions which the Election Commission had with the various parties, I thought that a much more comprehensive amendment would be brought forward. But it has not been done.

The most important clause which is being introduced here is with regard to reduction of election expenses. I think every Member of the House will agree that it is a problem which is weighted so much more against the opposition. The question of money has become a moot point, as far as elec-

tions in India are concerned. We remember very well that in the first elections we did not require so much money. The second elections became more expensive but the third election, I may tell you, became almost impossible to fight. Perhaps, in the fourth election only millionaires or people supported by the millionaires would be returned to this House.

Reduction of election expenditure can be brought about only when the political parties, especially the ruling party, stop depending upon moneybags for elections. The contribution which one starts taking from the big companies, Rajas and Maharajas, cuts at the root of democratic procedure and appealing to the elections there should be only meetings and nothing else.

We have seen again and again in this big country with its big electorate and big constituencies, that after we have covered the constituency through the machinery of propaganda, on the last seven days what happens is that money flows. And the way the money flows is nobody's business. One knows what happens on the last two days. Since this is the main difficulty. I am afraid no amendment to the Reof the People Act is presentation going to stop it, unless there is a clear understanding that we shall not bow to the moneybags for success in elections. Without doing that, you cannot stop it.

expenditure. On the question of many of the points have been mentioned by Shri Sharma. For example, multiplicity of candidates is there. We know that people are set up, not because they are going to win the elections. but they are set up by moneyed people to draw away communal votes or to so divide the votes that the person who should win will not win. This is the way in which we are functioning in elections. Therefore. from this point of view, the election expenditure is something which has to be tackled at the grass roots. Since it has not been done, this clause

[Shrimati Renu Chakravartty] most unsatisfactory. It does not touch the root of the problem.

Shri Harish Chandra Mathur (Jalore): What i_S the positive suggesdion?

Shrimati Chakravartty: Renu would like the Joint Committee go into this matter in detail. We have discussed some concrete proposals in this regard with the Election Commission. I have myself made some suggestions. For instance, the Government of India should undertake to supply the slips which we now give. As that involves huge expenditure, it should be done by the Government. Without pleading on behalf of candidate, it should explain the various symbols, give the location of the polling booth and name and number of the candidate. It is a stupendous job which now takes away a good chunk of the money of the candidate. This is just one example. Then, there are other suggestions.

Coming to the use of vehicles, we have once again tried to deal with this problem. A new amendment has been brought in this time. I am afraid even that will not be very successful. Formerly, we could not hire vehicles. So people used to say that they were offering the vehicles free, out of love, without any payment. Now it is said that no vehicle can be used within an area which is a walking distance and you have to specify what is a walking distance. I do not know how you are going to do it. In the past, a number of jeeps, weapon carriers and bullock carts were used. We knew that they were hired. But they said: no, they belong to us; so there is no question of hiring or incurring any expenditure; it is given free to the candidates because of their love for him. This is another big item of expenditure for the elections, especially in the small towns. Then, one of the biggest problems is that you cannot get even a cycle rickshaw because the rival candidate has and hired all of them. How are you going to tackle this problem and cut out expenditure on this item? Then,

as I said, during the last two or three days before elections money flows, which we are unable to stop at present.

Coming to increasing the security deposit, even as it is, the amount of security deposit which we have put in for a parliamentary constituency is quite a big amount, especially for the poorer parties. Suppose a party wants to put up 30, 40 or 50 candidates the total amount of security deposit which it has to make is quite big, especially when we remember that the entire amount has to be given by the party because the members are not in a position to pay it from their own pocket. On top of that, if you increase the security deposit, it will only mean that you will be putting difficulties and disadvantages in the way of the poorer parties. It will not in any way eliminate the dummy candidates put up by the bigger and richer parties, because they can afford to lose. Therefore, in my opinion, there should be no increase in security deposit. I submit that entire question of the reduction in election expenses should be gone into in a more detailed way by the Joint Committee.

With regard to the conviction clause whereby we are disqualifying Members because of corrupt practices, I am one with the Government and I would like this to be tightened further even more. But I want to say this specially on behalf of many of the Opposition parties that the question of disqualification arising out of criminal cases is going against us on several occasions. For example, one of the most outstanding political leaders of Jamshedpur could not be elected this House because the Tatas got him involved in a conspiracy case after the great strike of 1960. He has now been disqualified. We went up to the Election Commission and said he is now out of jail, everybody knows that it is a political case and Kedar Das is one of the leading political figures in the State of Bihar; therefore, his disqualification may be

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removed. It was not removed because it was a criminal charge under which he had served his sentence. the case of Shri V. C. Shukla, what happened? What are the strictures that have been given against him? It is disgraceful that we now have him as a deputy minister after strictures have been given. In that case the Election Commission, we find, very kindly waived the disqualification clause.

So, today when political offences are being sought to be punished under many occasions, the Penal Code on this is something that we have got to take note of. Even this morning we have seen that criminal charges are made in case of offences which are basically political offences. Therefore I would like that when the amending clause is given, the particular clause with regard to criminal offences to be suitably modified so that if political parties, specially the all-India parties, should bring up this question of allowing such candidates to stand for election before the Election Commission it should be given due weight by the Election Commission.

On the question of polls, when fresh polls are needed arising out of some difficulty in a particular polling area we are permitting the Election Commission to allow the counting to go on if it so thinks fit. I think, pending the taking of the ballot in a particular area the counting of the total poll which has taken place in other polling stations should be stopped because that has an effect on the final result. If the count of polls at various polling booths comes out, it affects the final poll of this particular booth. Therefore this should not permitted and it should be stayed till the final polling of that particular area or particular booth is finished.

With regard to the Union territories of Laccadives, Andamans etc., we have made a provision for nomination in the vacancies. I think, it is time that for these little islands we should have elected representatives. Why should we continue with this method of nominations for Laccadives Andamans and all the other small Union terri-They are no longer little backward penal colonies any more as they used to exist in the times of the British. They are growing areas where our Indian people are growing in number and who are our own flesh and blood. Why should we not allow them the full rights which are given to the rest of the citizens of this country? The bureaucratic rulers are continuing in Andamans and other areas will go if we allow the people there to send elected representatives. Therefore the question of direct elected representatives is important.

With regard to the delimination of constituencies, we have given rather wide powers to the Eelection Commission. It says here: -

"The Election Commission may... where the boundaries or name of territorial any district or any division mentioned in the Order such are or is altered. make amendments as appear to it to be necessary or expedient for bringing the Order up-to-date."

I think, we should not allow any delimitation order to be tampered by the Election Commission without proper inquiry. Sometimes under just the power of making a technical revision certain very basic revisions are made and then it becomes very difficult because the Election Commission is supposed to be a very high statutory authority which cannot be touched by anybody. Therefore such powers should not be given to them unless we know clearly what it is that you are allowing them to amend suo motu.

Regarding the contractual clause whereby we are allowing people who are having contracts with Government to stand for elections if their part of the contract has been fulfilled by them but the Government has not fulfilled its part of the contract, I think, this is opening the door wide. We should not allow this clause. This should be examined carefully. It is

[Shrimati Renu Chakravartty] said that everybody in some way or the other is connected with Government contracts. We are happy to say that we are not connected with Government contracts and we will not allow this amendment to be admitted unless much more potent arguments are put forward.

I have many more points but I do not want to add anything more just now. At a later stage we shall do that. But I hope that this Representation of the People (Amendment) Bill will be looked into very carefully because I feel that the amendments which have been sought to be made have not been gone into sufficiently carefully and they will not have the desired effect.

श्री रघुनाथ सिंह (वाराणसी): उपाध्यक्ष महोदय, मैं विधि मंती को धन्यवाद देना चाहना हूं कि उन्होंने एक ऐसा विधेयक उपस्थित किया है कि जो जम्मू श्रीर काश्मीर स्टेट पर भी लागू होगा। इसी तरह से श्रीर भी जो विधि श्रीर विधेयक श्राप यहां उपस्थित करें वह सब जम्मू श्रीर काश्मीर के ऊपर लागू होना चाहिए। बीच में एक खाई रह गई है इसका ढह जाना श्रत्यन्त श्रावश्यक है। यह जितनी जल्दी हु जाय उतना ही श्रच्छा है।

श्राप ने शिड्यूल में काश्मीर के वास्ते 6 लोक सभा की सीटें दी हैं । काश्मीर की श्राबादी 35 लाख है । लेकिन जो श्राबयुपाइड काश्मीर है उसकी श्राबादी लगभग 12 लाख है । श्राक्युपाइड काश्मीर इल्लीगली पाकिस्तान के द्वारा कब्जे में रखा गया है । वह भी हिन्दुस्तान का हिस्सा है । जब हिन्दुस्तान का हिस्सा है । जब हिन्दुस्तान का हिस्सा है तो डीलिमिटेशन करें या जब सीटें एलाट करें तो श्राक्युपाइड काश्मीर के वास्ते भी सीटें सुरक्षित रखी जायें । जब पार्टीशन हुआ था तो दस लाख की श्राबादी श्राक्युपाइड काश्मीर की थी । मैं समझता हूं कि श्रब उसकी श्राबादी करीब 12 लाख या 14 लाख हो गई होगी । श्राप ने जम्मू श्रौर काश्मीर स्टेट में जो लोक सभा की सीटें दी

हैं वह 6 लाख ब्रादिमयों पर एक सीट दी है। इस प्रकार के ब्राक्यपाइड काण्मीर के वास्ते ब्राप को दो सीटें रिजर्व करनी चाहिएं। शिड्यूल 1 में जिस प्रकार से रिजर्व मीटें रखते हैं इसी प्रकार से जम्मू काण्मीर के लिए 6 सीटें रखनी चाहिएं ब्रौर दो सीटें आक्यपाइड काण्मीर के वास्ते रिजर्व की जानी चाहिएं। नहीं तो पाकिम्नान ब्राप से कहेगा कि ब्राप डीजिमिटेशन करते हैं, ब्राप कानून बनाते हैं, ब्रगर ब्राक्यपाइड काण्मीर भी ब्रापका हिस्सा है तो ब्राप का कानून उस पर भी क्यों नहीं लागू होना चाहिए।

मुझे यही निवेदन करना है कि जब सेलेक्ट कमेटी के सामने यह बिल जाय तो सेलेक्ट कमेटी को यह ध्यान रखना चाहिए कि 12 लाख या 14 लाख की आबादी जो आक्यूपाइड काश्मीर की है उस का भी डीलिमिटेशन होना चाहिए और उसके बास्ते भी सीटें रिजर्व की जानी चाहिए क्योंकि एसेम्बली के लिये सीटें सुरक्षित रखी गई हैं। जब हम अपनी शक्ति से, अपने पौरूष से या यू० एन० औ० के वार्डिक्ट से आक्यूपाइड काश्मीर को ले लेंगे तो आप जो सीटें उनके बास्ते रिजर्व करेंगे उसके अनुसार उसका एलेक्शन हो जायगा।

बस मुझे यही कहना था।

14.59 hrs.

COMMITTEE ON PRIVATE MEM-BERS' BILLS AND RESOLUTIONS

NINETY-FIFTH REPORT

Shri A. S. Alva ((Mangalore): Sir, I beg to move:—

"That this House agrees with the Ninety-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 31st August, 1966."

Mr. Deputy-Speaker: The question is:

"That this House agree with the Ninety-fifth Report of the Com-